I 33 Factories (Amendment) [COUNCIL] APPENDIX II

Route mileage of Railways in India and its proportion to area Statewise.

States		-	•_	Route mileage	Proportion of route mileage to 1,000 \$q. miles
Part A-					
23\$33m	•		•	1,108	13.03
Bihar				3,230	45 . 92
Bombay			•	3,822	34 · 29
Madhya Pi	adesl	ı.		2,598	19·94
Madras			•	4,494	35 16
Orissa				838	13.93
Punjab			•	1,672	44.73
Uttar Prad	lesh	•		5,050	44 - 52
West Beng	gal			2,016	65 - 50
Part B-					
Hyderaba	1	•		1,5 85	19 · 28
Madhya B	harat		•	972	20.91
Mysore				781	26 . 48
PEPSU			•	607	60.23
Rajasthan				3,176	24 . 39
Saurashtra	a.		•	1,368	63 . 77
Travancor	e-Co	chin		171	18.70
Part C-					
Aimer		•		106	43.85
Bhopal		•		108	15.70
Delhi		•	•	89	153-97
Himachal	Prade	esh		23	2.20
Kutch	•			179	10.70
Vindhya I	Prades	sh	•	291	12.32
Bilaspur		•		Nil	
Coorg				Nil	
Manipur	•	•	•	Nil	
Tripura		•		' Nii	
Part D, etc.	-				-
Andamar Islandi		•	•	Nil	
Sikkim	•	•	•	Ni	I

LEAVE OF ABSENCE TO SHRI SHRIYANS PRASAD JAIN

MR. CHAIRMAN: I have to inform the hon. Members that the following letter has been received from Shri Shriyans Prasad Jain: "I am suffering from a serious neuralgic pain and have been advised to undergo operation. As such I will not be able to attend the present session of the Council of States.

I, therefore, request the Council through you, Sir, to grant me leave of absence for the whole of the **pre**sent session."

Is it the pleasure of the Council that permission be granted to Shri Shriyans Prasad Jain for remaining absent from all meetings of the Council during its current session?

(No hon. Member dissented.)

Permission to remain absent is granted.

THE FACTORIES (AMENDMENT) BILL, 1952.

SHRI S. GURUSWAMI (Madras): Sir, I beg to move:

"That the Bill further to amend the Factories Act, 1948, be taken into consideration."

Sir, the present position is that there are about 250,000 factory workers employed on the Railways of whom about 150,000 are recognised to have come under the operation of the Factories Act. Until 1st April 1949, those employed in the running sheds and who were otherwise eligible to be treated as workmen employed under the Factories Act were given all the privileges of employees who come under the Factories Act. It was in the legislation that was introduced on 5th November 1947 that the running shed workmen were exempted from the benefits of the Factories Act. In doing so the Government had no consultations with organisations of labour. Apart from that, the position is that the running shed staff are entitled to be treated as employees under the Factories Act in the same manner as any other factory worker. By being deprived of the benefits of the Factories Act, these men have come under worse provisions of